

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. CP No. 85/(MAH)/2015
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

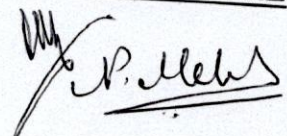
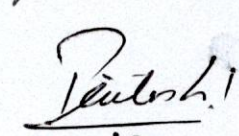


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2016

NAME OF THE PARTIES: Shaleen Vaid

V/s.

M/s. Offshore Hook-up & Construction Services (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Rabindra Hazari	For Respondent Nos. 1-6	
2	Adv. Niket Melita		
3)	Adv. Bitesh Rajgor	For Respondent No. 7 & 8	
4)	Adv. Anprakash Parihar along with SK Jain	for petition	
5)	Dr S. K. Jain	For a -	

Order

CP No. 85/397-398/CLB/MB/MAH/2015

On CA 44/2016 filed by the Petitioner, the Respondent side is directed to file reply within two weeks hereof by making it clear that this Application will be taken up along with main Petition. Likewise, the maintainability Application (MA No.2/2016) filed by the Respondents, for there being consensus for hearing along with main CP, this MA shall be taken up for hearing along with main Petition.

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List this Company Petition and other Applications for hearing on 24.1.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)